NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No.66/(MAH)2017 M.A. No. 71/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES: Sulochana Neelkant Kalyani

V/s.

Takale Investment Company & Ors.

SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act 1956 and 241/244 of the Companies Act, 2013.

\underline{s}	. No. NAME	DESIGNATION	SIGNATURE
1.)	Sr. AM. Now 163 Sun	4	AN
2)	Adv. Flora Jain 1/6. Adv. Tushar Geradia for R1		Hous
3.	bolu. Pooram Sha	arma les 5.	
	Law Lounsella	086	Pagnoin
A.	Tyle. Tyles Pandya	Resp-5	T8k

COMMON ORDER

M.A. No. 68/2017 in C.P. No. 63/58,241-242/NCLT/MB/MAH/2017 M.A. No. 69/2017 in C.P. No. 64/58,241-242/NCLT/MB/MAH/2017 M.A. No. 70/2017 in C.P. No. 65/58,241-242/NCLT/MB/MAH/2017 M.A. No. 71/2017 in C.P. No. 66/58,241-242/NCLT/MB/MAH/2017 M.A. No. 72/2017 in C.P. No. 67/58,241-242/NCLT/MB/MAH/2017 M.A. No. 73/2017 in C.P. No. 68/58,241-242/NCLT/MB/MAH/2017

The Learned Representatives of both the sides are present. 1.

- 2. The Arguments from the side of the Petitioner is opened.
- The Learned Counsel for the Respondent stated that Reply is not yet filed in the main Petition.
- Meanwhile the Reply to be filed on or before 1st January, 2018. Rejoinder, if any, to be filed on or before 10.01.2018.
- For further Arguments the matter is adjourned to 22nd and 23rd January,
 2018 at 2.30 PM.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 13.12.2017. Sd/-

M.K. Shrawat Member (Judicial)

Aah